

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 123 of 2012
& IA-396 of 2012

Dated : 26th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Gujarat Electricity Regulatory Commission & Ors... Respondent(s)

Counsel for the Appellant(s): Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Vikas Singh, Sr. Adv.
Mr. Venkatesh,
Ms. Mazag Andrabi for R-2

ORDER

We have heard the learned counsel for the Appellant and the learned Senior Counsel for the Respondent.

The learned counsel for the Appellant seeks some time to file the comprehensive Written Submissions. Accordingly, she is directed to file the same on or before 07.11.2013 after serving copy on the other side. Thereafter, the learned Senior Counsel for the Respondent wants to file the additional Written Submissions, if any, on or before 11.11.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **13.11.2013.**

(Rakesh Nath)
Technical Member
vs/ts

(Justice M. Karpaga Vinayagam)
Chairperson